

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi – 110 066.**

PRINCIPAL BENCH – COURT NO. II

Service Tax Appeal No. 50258 of 2017-DB

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-86-14-15 dated 28.2.2015 passed by Commissioner of Central Excise & Service Tax, Jaipur)

**M/s Rajasthan Tourism Development
Corporation Limited**

Appellant

Hotel Swagtam Campus,
Opp. Railway Station,
Jaipur-Rajasthan

Vs.

Commissioner of Central Excise, Jaipur

Respondent

NCR Building,
Statue Circle, C-Scheme,]
Jaipur, Rajasthan – 302005.

Appearance :

None - for the appellant

Shri G.R. Singh, D.R. - for the respondent

**CORAM: Hon'ble Mrs. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Bijay Kumar, Member (Technical)**

Final Order No. 50636/2019

Date of Hearing/Decision: 07/05/2019

Per Archana Wadhwa:

Vide Misc. Order No. 50932-50933/2018 dated 18.12.2018, the appellant was directed to deposit 7.5% of the confirmed demand within a period of two months, in terms of amended Section 35F of the Central Excise Act.

2. On matter being called today, neither the appellant is present nor is there any compliance report. Accordingly, we dismiss the appeal for non-compliance with the said order.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

(Bijay Kumar)
Member (Technical)

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